

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK,**

ORDER SHEET

COURT NO. : 1

29/09/2020

O.A./260/297/2020

M.A./260/477/2020

SUNATI JENA

-V/S-

M/O RAILWAYS

ITEM NO:3

FOR APPLICANTS(S) Adv. : Mr. C. Jena

FOR RESPONDENTS(S) Adv.: Mr. T. Rath

Notes of The Registry	Order of The Tribunal
	<p>Learned counsel for the applicant and Mr. T. Rath, learned counsel for the respondents are present and heard through VC. Applicant's counsel submitted that the applicant is claiming family pension as daughter of deceased employee and her application vide Annexure A/6 is pending before the authorities. It is submitted by learned counsel for the applicant that direction may be given to the concerned authorities for disposal of her application/representation for family pension in favour of the applicant.</p> <p>In view of the above without expressing any opinion on merit of the case, we dispose of the OA with direction to respondent no. 3/competent authority to consider the said representation of the applicant within a period of two month from the date of receipt of this order and dispose of the same by passing a speaking and reasoned order, copy of which is to be communicated to the applicant within two months. The applicant is at liberty to place all materials in her favour before the concerned authorities for consideration of the application at Annexure-A/6. It is needless to say that the said authorities shall also give due opportunity to the applicant to put forth her case before them.</p> <p>The OA is disposed of accordingly.</p> <p>Copy of the order to learned counsel to both the sides. Parties are to take action on the basis of the order which will be uploaded on website of this Tribunal.</p> <p>(SWARUP KUMAR MISHRA) MEMBER (J)</p> <p>(GOKUL CHANDRA PATI) MEMBER (A)</p> <p>sadish</p>